

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00766/2017**

Jabalpur, this Friday, the 04<sup>th</sup> day of October, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Dr. Rajeev Singh, Age 34 years, S/o Shri M.P. Singh,  
Occupation : Doctor, R/o H.No.996, P.M.P.D.I., Distt. Singrauli  
-Applicant

**(By Advocate – Shri Sachin Shukla)**

**V e r s u s**

1. Union of India through the Secretary, Department of Health & Family Welfare, Nirman Bhawan, New Delhi – 110011.
2. Al India Institute of Medical Sciences through : The Director Saket Nagar, Bhopal – 462024 (M.P).
3. The Director, All India Institute of Medical Sciences, Ansari Nagar, New Delhi.
4. The Secretary (Personnel), Department of Personnel and Training, North Block, New Delhi – 110001.
5. Dr. Mahendra Tikar Case SC (Selected as Asstt. Prof. in Medicine) A-27, Nirmala Sadan, M.R.-9, AB Road, Opposite Chandra Nagar Garden, Indore – 452025.
6. Dr. Amber Kumar Case ; OBC (Selected as Asstt. Prof. in Pediatrics), C/o Mr. Rajiv Roshan, Flat No.52, Acacia – 3, Vatika City, Sohna Road, Sector – 49, Gurgaon, Haryana.
7. Dr. Shweta Chourasia Caste : SC (Selected as Asstt. Prof. Ophthalmology), Add: Asstt. Prof. of Opth in Post Graduate Institute of Medical Education and Research Chandigarh  
-Respondents

**(By Advocate – Smt. Kanak Gaharwar)**

**O R D E R (O R A L)****By Navin Tandon, AM.**

On the last date of hearing, i.e. 21.08.2019, the case was listed for MA No.200/964/2019, i.e. for vacating the interim order dated 27.09.2017. On that date, learned counsel for the respondents had submitted that the work of the administration is suffering as the appointment order for Assistant Professor (General Surgery) has not been issued so far because of the interim order. Learned counsel for the applicant had submitted that this case is squarely covered by the judgment of Hon'ble High Court in Writ Petition No.8323/2016. Since the matter was already listed for hearing on 04.10.2019, the matter was directed to be listed at the 'Top of Hearing' on 04.10.2019. It was also made clear that no adjournment will be granted on that date.

2. Today, when the case was taken up on its turn, Shri N.S. Ruprah, learned counsel requested that the case may be taken up at 03:00 PM. This request was agreed to. However, when the matter was taken up at 03:00 PM, it was found that Shri N.S. Ruprah is not present and he had sent his junior Shri Sachin Shukla, Advocate, in his place.

3. Shri Sachin Shukla, learned counsel submitted that he has been asked by his senior to plead “no instructions”.

4. Accordingly, the O.A is dismissed for want of instructions.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-